

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 4th day of June, 2001.

Coram: Hon'ble Mr. S. K. I. Naqvi, J.M.

ORIGINAL APPLICATION No. 694 OF 2001

K. D. Mishra,
s/o late Sri O.D. Mishra,
r/o 50/A, Gauri Nagar,
Dhamshala Road, Hardoi.

.... Applicant

(By Advocate: Sri H. C. Shukla)

Versus

1. Union of India, through Secretary,
Railway Board,
241, Rail Bhawan, New Delhi.
2. General Manager (Railway),
Baroda House, New Delhi.
3. Senior Divisional Personnel Officer,
Northern Railway, Moradabad.
4. Divisional Engineer (S),
Northern Railway, Moradabad.
5. Section Engineer,
Rajghat Narora, Northern Railway,
Bulandshahar.

.... Respondents

(By Advocate: Sri A.K. Gaur)

O R D E R

(ORAL)

(By Hon'ble Mr. S. K. I. Naqvi, JM)

After having argued for some time, learned
counsel for the applicant mentions that now the
applicant has made a prayer that he may be allowed

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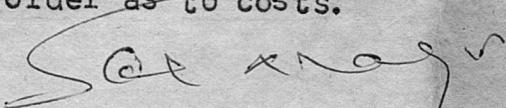
2.

a further stay at Rajghat and his transfer as per Annexure No.1 dated 10.5.2001 may be postponed for sometimes so that he may collect his households effects which have been taken into the custody, when his allotted residence was got vacated by force. He also mentions that the applicant has moved a representation in this regard, a copy of which has been annexed as Annexure No.A-4 to the O.A.

2. The prayer of the applicant has been opposed on behalf of the respondents, mainly on the ground that when the applicant was posted at Rajghat, he had a grievance regarding his posting here and when in accordance with his wishes he is being shifted, again he is agitating against his transfer.

3. Keeping the facts and circumstances of the matter in view, the O.A. is finally decided at the admission stage with the following directions:-

(a) pending representation of the applicant, moved in the month of April, 2001, a copy of which has been annexed as Annexure No.A-4, be decided by the competent authority within four weeks and till then the impugned order dated 10.5.2001 (Annexure No.A-1) in respect of the applicant shall remain in abeyance and, thereafter, the applicant shall abide by the order passed on the representation. The O.A. is decided accordingly. No order as to costs.


(S.K.I. NAQVI)
JUDICIAL MEMBER

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